Clauses 9 to 11 were added to the Bill.

Clause 12—(Power to make rules)

SHRI SANAT KUMAR RAHA: Sir, I move:

7. "That at page 6, line 3, for the words 'five hundred rupees' the words 'one thousand rupees' be substituted."

The question was proposed.

Sir, the spirit of the amendment is that instead of Rs. 500, it should be Rs. 1000, especially when the employer will break the law and the rules.

The question was proposed.

SHRI K. V. RAGHUNATHA REDDY: I am not agreeing.

THE VICE-CHAIRMAN (SHRI LOKANATHA MISRA): The question is:

7. "That at page 6, line 3, for the words 'five hundred rupees' the words 'one thousand rupees' be substituted."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI LOKANATHA MISRA): The question is:

"That clause 12 stand part of the Bill."

The motion was adopted.

Clause 12 was added to the Bill.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Clause 1—the amendment to this clause is barred.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI K. V. RAGHUNATHA REDDY: Sir. I move:

"That the Bill be passed."

The question was put and the motion was adopted.

RESOLUTION ON ROAD DEVELOP-MENT

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON): Sir, I beg to move the following Resolution:

"In supersession of the Resolution on Road Development adopted by the Constituent Assembly of India (Legislative) on the 19th November, 1947, and as subsequently amended by that Assembly on the 8th December, 1949 and by the Parliament on the 14th April, 1950, this House hereby resolves that:

- 1. There shall continue to be set apart an amount not less than 3.5 paise per litre out of the duty of customs and of excise levied on motor spirit and the proceeds thereof shall be applied for the purposes of road development.
- 2. (a) The proceeds of such an amount so set apart in any financial year, reduced by duty attributable to taxed motor spirit used in aviation during the same period, shall be credited as a block grant to a separate Road Fund to be maintained in the Public Account of India.
- (b) For the purpose of this Resolution taxed motor spirit shall mean motor spirit upon which the duty of customs or excise shall have been paid and in respect of which no rebate of such duty have been given.
- 3. (1) The Road Fund shall be allocated as follows:
 - (a) a portion equal to twenty per cent shall be retained by the Central Government as a Central Reserve, this percentage being applicable with effect from the allocation due for the financial year 1948-49.
 - (b) Out of the remainder there shall be allocated by the Central Government a portion for expenditure in each State and Union Territory specified in the First Schedule

- [Dr. G. S. Dhillon,] ZO ZOTT LICEL
 - Constitution as near the be in the ratio which the may motor spirit consumption of taxed other than motor spirit used in aviation, in each area for which an allocation is to be made shall bear to the total consumption in the territory of India of taxed motor spirit, other than motor spirit used in aviation during the financial year concerned.
- (2) The portions allocated for expenditure in the various States and Union Territories shall be retained by the Cenral Government until they are actually required for expenditure in the manner hereinafter specified.
- (3) If in the opinion of the Central Government, the Government/Administration of any State/Union Territory has at any time-
 - (a) failed to take such steps as the Central Government may recommend for the regulation and control of motor vehicles within the State or Union Territory; or
 - i(b) delayed without resaonable cause the application of any portion of the Fund allocated Road allocated, as the case may be, for expenditure within the State of Union Territory.

the Central Government may resume the whole or part of any sums which is may at that time hold for expenditure in that State or Union Territory.

(4) All sums resumed by the Central Government from the account of any State Government/Union Territory Administration as aforesaid shall be re-allocated between the credit accounts of State Government/Union Territory Administration and the reserve with the Central Government in the ratio of the main allocation for the financial year preceding the year in which the re-allocation is made.

Provided that the sums so calculated as the share of the State/Union Territory from whose account the resumption has been made shall be credited to the reserve with the Central Government.

- (5) Special additions to the Road Fund for financing particular projects may be accepted from source other than mentioned in para 2(1) which shall be kept in a special Reserve and utilised for such projects.
- 4. The balance to the credit of the Road Fund or of any allocation thereof shall not lapse at the end of the financial vear.
- 5. No expenditure shall be incurred from any portion of the Road Fund save as hereinafter provided.
- 6. The Central Reserve with the Central Government shall be applied first to defraying the cost of the administering the Road Fund and thereafter the balance of Central Reserve and Central Road Fund (Allocation) shall be utilised for financing such of the schemes connected with roads as the Central Government may approve and the sums allocated for expenditure in the States/Union Territories from these sources may, subject to the previous approval of the Government of India to each proposal made, be expended upon any of the following objects, namely:
 - (a) Road Research and Intelligence Schemes;
 - (b) Traffic Studies and Economic Surveys:
 - (c) Training arrangements for young Engineers;
 - (d) Schemes of all-India importance such as those leading to the removal of regional imbalance such as helping in the development of tribal areas, backward regions, promoting inter-State communication facilities, helping in combating anti-social elements like

dacoits. Naxalites, etc., promotion of tourism etc., road/bridge works required for National Projects like Atomic Power Stations, Industrial Undertakings etc. likely to be lost sight of by the road authorities concerned the midst of other activities.

Provided that the amounts in the Special Reserve shall be applied only to the purposes for which they are earmarked.

7. No expenditure shall be approved by the Government of India to be incurred from the Central Road Fund without the prior approval of the Union Minister of Shipping and Transport."

I may recall that the Central Road Fund has been in existence since 1929-30 and so has been the Resolution on Road Development governing this Fund except for minor modifications made from time to time to meet the requirements arising out of the development taking place now and then. The existing Resolution is based on the Resolution last adopted by Parliament on 14-4-1950.

As hon. Members might be aware. the Central Road Fund is a non-lapsing Fund and derives its revenue out of customs and excise duties on taxed motor spirit (i.e. petrol used by motor vehicles) at $2\frac{1}{2}$ annas per gallon. Aactually, to begin with, the rate of accruals to this Fund in 1929-30 was 2 annas per gallon. Subsequently, it was raised to $2\frac{1}{2}$ in 1931 and has stayed at the level since then. byrtogo C

nisceri. Ever since its creation, the Fund has provided a sustained source for supplementing the other sources available for financing road development in the country, especially in areas which are likely to be lost sight of by the various road authorities in the midst of their manifold activities like projects required for promoting inter-State road communication facilities helping in the opening of new area, providing funds for schemes of research and intelligence, etc. Although ever since the amendments in the existing Resolution to ushering in of planned development in the delete out of date portions.

country since 1931, considerable money is being provided under various other sources also for road development as part of Central and State Plans, the need for paying particular attention to the special needs referred to by me a little while ago still continues since our road requirements are so vast that we require a tremendous lot of money to catch up with the progress being made in the developed countries West. The Central Road Fund has, thereforce, to continue to meet many felt needs. However, in the light of our experience with the working of the Central Road Fund since its creation in 1929-30 and the developments which have taken place since then, Government feel that the objectives of the Fund require some modifications so as to provide greater emphasis on research, training, surveys and special studies, and roads of all-India importance like roads leading to the removal of regional imbalances as those helping in the development of tribal areas, backward regions, promoting inter-State communication facilities, assisting in combating anti-social I am removing the words relating dacoits and Naxalites. Locardon, Trull

5 P.M.

The idea is also to lay emphasis promotion of tourism, etc. road/bridge works required for national projects atomic power stations, industrial undertakings, etc. By another amendment we propose to include agricultural marketing areas and construction of resting places for drivers and conductors and other wayside facilities. These are sectors which might not get the required attention by the various road authorities in the midst of their other manifold responsibilities meeting local requirements. The objectives of the Fund contained in paras 6 to 8 of the existing Resolution are, therefore, proposed to be slightly rearranged and modified with this aim in view. While doing so, it is also proposed to take advantage of this opportunity to effect certain other

ing a cover of an or

as them was not become for

High Say odeno

[Dr. G. S. Dillon]

With this background, I would now explain to you the modifications proposed to be made in the new Resolution before you vis-a-vis the existing Resolution. Briefly the position is that:

- (a) the first 5 para of the proposed modified resolution are more or less the same as those in the existing resolution except for some procedural/drafting changes required to indicate the present position. For example—
 - (i) There is a mention of 'extra' duty of customs and excise in para 1 of the existing resolution. This word 'extra' is now redundant in the present context as the 'extra' duty intended for the Central Road Fund has since been merged in the Central Excise Duty and the required amounts are being provided for this Fund from out of the Consolidated Fund of India by way of block transfer.
 - (ii) In para 1 of the existing resolution, the rate of accrual has been indicated in annas per gallon. It is now proposed to indicate it in metric terms i.e. Naye Paise per litre instead of annas per gallon.
 - (iii) Sub-paras 2(1) and 2(2) of the existing resolution are proposed to be redrafted as indicated in the proposed/modified resolution as sub-para 2(1). It does not involve any modification in substance but means only a drafting modification to bring out that the road fund shall be maintained in the Public Account of India.
 - (iv) In para 3(1)(b) of the existing resolution, there is a reference to the "Calender year ending during the financial year concerned" for calculating the amount that may be available for each State/Union Territory. Reference to "Calender year" is now proposed to be deleted and substituted by financial year so that the basis for calculating the amount of accruals to the Fund is also financial year which is being

following in all other accounting matters.

- (v) In para 3 of the existing resolution, there is a mention of Part 'A' and Part 'B' States. Since this distinction does not exist at present, it is proposed to substitute the words "States and Union Territories" for the words Part 'A' States and Part 'B' States wherever these words occur in para 3.
- (b) Paragraphs 6 to 8 of the existing Resolution relating to the objectives of the existing Fund are proposed to replaced by para 6 of the suggested modified resolution in the light of the background given by me earlier indicating Government's thinking to revise the obiectives of the Fund to provide greater emphasis on research, training, surveys and investigations and schemes of all-India importance like roads tribal, backward, hilly areas--here I may also add marketing areas links-which also occupy an important place in the Prime Minister's 20-Point Programme, roads intended to promote inter-State communication facilities, helping in combating anti-social elements like dacoits and Naxalites, which I am just now proposing to delete, promotion of tourism, etc., road/bridge works required National Projects like Atomic Power Stations, Industrial Undertakings, Further, the "revised objectives" now be common to both the Road Fund Allocations and Central Road Fund (Ordinary) Reserve. idea underlying the proposed revised objectives is to ensure greater attention to schemes of all-India interest as distinct from schemes of local character which could be easily attended to as part of the local development projects.
- (c) Paras 9 and 10 of the existing Resolution refer to Standing Committees. Since all the Standing Committees were abolished by the Government in June 1952, paras 9 and 10 of the existing Resolution are now out of date and hence

paras 9 and 10 of the existing Resolumodified Resolution.

Resolution on

Sir, I now move that the Resolution before you may be adopted by the Rajya Sabha.

along with Also, Sir, this. I move my amendments to paragraph 6 of Resolution. *= 1000

Sir, I move:

"That in para 6(d) of the Resolution :--

- (i) in line 5, delete the words 'like dacoits. Naxalites';
- (ii) in line 5, between the words 'anti-social' and 'elements' add the words 'and criminal';
- (iii) in line 6, between the words 'tourism' and 'etc.' add the words 'agricultural marketing areas links';
- (iv) in line 6, after "tourism, etc." add 'part contribution to programme for setting up drivers', conductors' and cleaners' roadside resting places and passengers' wayside facilities on State roads etc."

THE VICE-CHAIRMAN (SHRI LOKA-NATH MISRA): The Resolution and the amendments are open for discussion. Yes, Mr. Gunanand Thakur.

श्री गुणानन्द ठाकुर (बिहार) : उपसभाध्यक्ष जी, अभी हमारे ट्रांसपोर्ट और शिपिंग के मिनि-स्टर महोदय ने जो प्रस्ताव सदन के समक्ष रखा हैं मैं उसका समर्थन और स्वागत करता हुं। प्रधान मंत्री जी ने इधर गांवों की और बड़ी मुस्तेंदी से ध्यान दिया है और अभी हाल में एक बयान हुआ योजना कमीशन की और से कि गांवों में सड़कों के विकास होतु 500 करोड़ रुपये की राशि का आबंटन किया गया है । यह बहुत ही खुशी की और स्वागत योग्य बात हैं।

उपसभाध्यक्ष जी, हमारा मुल्क गांवों का मुल्क tion are proposed to be deleted in the कहलाता है, जहां की 80 फी सदी आबादी या कहिए यहां की तीन-चांथाई आबादी, गांवों में रहती है, आज वहां सडकों की क्या कठिनाई और क्या मजबूरी हैं जो ग्रामीण क्षेत्रों से आते हैं वे ही बता सकते हैं। विकास की दिष्ट से ग्रामीण क्षेत्र बहुत पिछड़े हुए हैं और आज विकास के दौर में गांवों की उन्नीत का आधार सडकों के निर्माण से हो सकता हैं। आज देहात के किसानों को, गरीबों को तरह-तरह की परंशानियां होती हैं", उनको अधिक कीमतें चुकानी पड़ती हैं", अधिक मुसीबतों भोलनी पड़ती हैं। सडकों के अभाव से देश का जो स्वाभाविक विकास होना चाहिए. जो एक बेलेन्स्ड डेवलपमेंट होना चाहिए वह विकास भी नहीं हो पाता है, कोई उद्योग-धंधे नहीं लग पाते, कोई सामान नहीं जा सकता । अभी अपने मूल्क में लगभग 4 लाख सड़कें हैं । अगर 1959 की चीफ इंजी-नियर्स की कमेटी की रिकमण्डेशंस हम मानें तो उन्होंने जो सिफारिश की थी कि भारतवर्ष में 1961 से काशी के बीच कम से कम 6 लाख मील तक सडकें होनी चाहिए। . . . जिसमें अभी तक नहीं जा सके। में मंत्री जी से निवेदन करना चाहता हूं कि आपकी रोड़ टेंक्स से जहां एक हजार करोड़ रुपया के करीब आता ह", वहां पर आप मुश्किल से 30-32, 35 प्रीतशत रुपया सडकों के प्रीटेक्शन पर और नई नर्ड सडकों के बनाने पर खर्च कर पाते हैं। म" चाहता हुं कि आप कम से कम 60-70 प्रति-शत तक जो आमदनी आपको इससे होती हैं उसे आप इस कार्य पर लगायों । इस मामले मों जो फंड की कठिनाई सामने आती हैं वह दूर हो जायंगी और इस सम्बन्ध में काम भी आगे बढ सकेगा । जो हमारी पांचवीं पंचवर्षीय योजना हैं, उसमें 500 करोड़ रुपया इस कार्य के लिए रखा गया हैं और 32 करोड़ रुपया राज्यों को दिया गया है। चौथी येजना में इस कार्य के लिए मुश्किल से पांच करोड़ रुपया दिया गया था। मैरा निवंदन हैं कि इस विभाग की जो शामदनी होती हैं वह उसको पूरी नहीं मिल पाती हैं और न खर्चा ही परा हो पाता हैं।

जो पिछडे क्षेत्र हैं", हिल एरियाज हैं" या

with ly ses

[श्री गुणानन्द ठाकूर]

Resolution on

ऐसे क्षेत्र हैं जहां पर पक्की सडकें नहीं जा सकी हैं", वहां पर आज सड़कों बनाने की जरूरत हैं। हम तो कहते हैं कि जो नेशनल हाईवेज हैं उन सब की दशा देखिये तो आप को ताज्जव होगा । में इस सम्बन्ध में उदाहरण देना चाहता हूं। अमीनगांव से वरेली जो नेशनल हार्डवेज का प्रोजेक्ट था. यहां पर वर्मा जी वेंटे हैं", वे भी उस इलाके से आते हैं" और इस सहक के सम्बन्ध में में कई वार इस सदन में कह चुका हुं, ध्यान इस सदन का खींच चुका हुं कि उस सड़क का शिलान्यास किया गया था मगर अभी तक उसमें काम शुरू नहीं किया गया हैं। जब आप किसी चीज का शिलान्यास कराते ह" तो उसको शुरू भी करना चाहियं। नहीं तो आपको किसी चीज का भी शिलान्यास नहीं करवाना चाहिए। अगर इस तरह के कार्य में पंसां की कमी पड जाये तो उस इलाक के कार्यकर्ताओं के लिए मुश्किल जाती हैं। सरकार की वदनामी होती हैं वह तो होती ही हैं लेकिन उस इलाके के जो प्रति-निधि होते ह", उनकी दशा वहत खराव हो जाती है क्योंकि उनको ही हर समय बहां की जनता का सामना करना पड़ता है और जबाब देना पड़ता हैं।

उस तरह से अमीनगांव और बरेली की जो महत्वपूर्ण सङ्क हैं. वह उत्तरी और पूर्वी सीमा को दिष्टि में रखते हुए बहुत ही महत्वपूर्ण सड़क हैं। यह सड़क अभी केवल विहार में दरभंगा तक ही गई हैं आर पूर्व में फरीबसगंज के पास रुक गई हैं। मेरा ढिल्लों साहब से निवंदन हैं कि यह सड़क अभी फंड के नाम पर और कभी किसी दूसरे कारणों से नहीं बन पा रही हैं। इसका नतीजा यह हो रहा है कि पूर्वी और उत्तरी सीमा का हमारा वह हिस्सा जिसमें सिक्कम भी हमारे देश का एक अंग और राज्य बन गया है, उसका भी विकास इस सङ्क की वजह से रुका पड़ा हैं। इस सारे क्षेत्र का विकास इस सङ्क की वजह से रुका पड़ा हैं। इसलिए में यह निवंदन करना चाहता हुं कि इस और अवश्य ध्यान दिया जाना चाहिये।

इसी तरह की एक सड़क नेपाल की सड़क हैं और आपको चाहियं कि इस तरह की जा सड़कें है उनको नेशनल हाईवेज की भावना से बनाया जाना चाहिये। इसा तरह की सड़कों को गांवों की सड़कों से जोड़ देना चाहिए. जिलों के ह"डक्वार्टर्स और कीमश्नरी से जोड़ देना चाहियं। राज्यों की जो राजधानियां हैं उनसे नेशनल हाईवेज को जोड दिया जाना चाहिये। आजकल देखने में यह आता है कि जो नेशनल हाईवंज ह" वे डिस्ट्रिक्ट से अनटच होती ह", कीमश्नरीज से अनटव रहती हैं, रेलवे जंक्शनों से अनटच रहती हैं । इसलिए में निवेदन करना चाहता हूं कि जो नंशनल हाईविज हैं जो भैरवी और प्राने कीटहार होकर गई हैं. उस सड़क को सी समय समय पर खतरा रहता हैं। गंगा के कटाव की वजह से हर साल उसमें करोड़ों रुपये खर्च करने एड्ले हैं जिसकी वजह रेल और सड़क दोनों को ही खतरा पेंदा हो जाता हैं। इसलिए मींरा निवेदन यह हैं कि जितनी भी नेशनल हाई वेज की सहकें हैं उनका सम्बन्ध जिला से. किमश्नरीज से और रेलवे जंक्शनों से अवश्य कर दिया जाना चाहिये।

इस सिलिसलं में म" एक और निवेदन यह करना चाहता हूं कि हमार यहां एक सडक हैं जो सलसवा, बंजारी और साहर्षा होकर जाती हैं. इस सड़क की और भी माननीय मंत्री जी को ध्यान दुना चाहिये। इसी तरह सं एक दूसरी सडक हैं जो सिंहल्वर से सपील होकर जाती हैं। यह भी एक महत्वपूर्ण सड़क हैं। यह सुपील जो हैं वह एक महत्वपूर्ण स्थान हैं और यहां पर हर साल मोंला लगता है जिसमों सरकार लाखों रुपया रेवेंन्यू के रूप में आ सकता है. लीकन वह धन के अभाव के कारण बगैर बनी पड़ी हुड हैं।

और अंत में में कहूंगा कि बिहार और खास कर उत्तर बिहार और पूर्वी उत्तर प्रदेश बहुत पिछड़ा हुआ इलाका हैं और इस के कारण मणिपुर, सिविकम और मिजौराम तक आप कं सड़कें ठीक से नहीं पहुंच सकी हैं। इस लिये मेरा निवेदन हैं कि इस उत्तरी पूर्वीचर का पूरी तरह से सर्वी करा कर जो वहां का पिछड इलाका है उस में जहां तक संभव हो अधिक से अधिक सड़कों की व्यवस्था की जा

और प्रधान मंत्री जी का ध्यान आज प्रामीण क्षेत्र की ओर हैं। इस लिये किसी ग्रामीण योजना के अन्तर्गत आप इस फंड को इधर उधर न कर के उस के विकास के लिये इस का उपयोग कीजिए और इस काम के लिये ही इस फंड को अलग रखों। इन शब्दों के साथ में इस का स्वागत करता हूं।

SHRI SANAT KUMAR RAHA (West Bengal): Mr. Vice-Chairman, Sir, after the National Public System Bill which the Minister brought forward under the Twenty Point Programme, he has come forward with the second Bill. I think this is also under the Twenty Point Programme for the development of roads. Road transport must be strengthened. Though I welcome this Bill whole-heartedly, I find that this is rather, what we call, a poor fund of Rs. 7 crores for this gigantic task. The Resolution covers road research and intelligence schemes, traffic studies and economic surveys and training arrangements for young engineers. cannot understand how this fund can cope with the gigantic task which has been envisaged in this Resolution. I also think that an investment of 100 crores of rupees can create 10,000 man years of employment as against 2000 in rail and 5000 in agriculture. It has been stated by Mr. Dhingra, the President of All-India Road Transport. Sir, the growth of road transport is the prime necessity for a developing country especially. We have been focussing attention on road transporation recently. It is necessary for the growth of the economy of the country. It is also under our Twenty Point Programme. the Twenty Point Programme be seriously implemented, then this fund is meagre. The Government has already brought forward so many Bills. If they want to implement this Bill seriously, then I think this poor fund cannot meet our ambitious expectations.

Sir, the road transport is increasing fast. If the of your truck or tax for example, during the last decade, road goods traffic has risen from 34 to 65 billion tonnes kilometers. It will be 110 should be seriously contained by the seriou

growth is very very fast, I would draw the attention of the Minister that the revenue of the Government is also increasing very fast. With the growth of business, agriculture and industry, there has been in twenty years 1300 per cent growth in the revenue of the Government from road transportation. Sir, there are three types of transportation committees. is under the Planning Commission, the other is under the States and the third is under the Central Ministry. Sir, there are three committees at these three levels. There is road transportation, air transportation, rail transportation and inland water transportation. There should be one single policy. A national policy regarding the development of road transport should be built up or formulated.

Sir, the Minister has come with so much seriousness regarding the development of roads, we are happy that he has brought forward two legislations for the development of roads. I would request him to pursue this co-ordination machinery. The total transportation system in India should be co-ordinated in such a manner that our developing country can move faster and faster. I would also say that on the road-side, rest houses are wanted, sheds are wanted....

SHRI KALYAN ROY (West Bengal): And less number of robberies.

SHRI SANAT KUMAR RAHA: Sir, we are still living in the era of bullock-Sir. we repair roads with very meagre amounts. With meagre amounts, national highways cannot be maintained and repaired. We find that we are still in the bullock-cart era. So, the bullockcart should also be modernised. But, how? Bullock-cart with heavy load damages the road. There are so many potholes in the 34 national highway. When you go from Calcutta to Farakka, the life of your truck or taxi or car will be only 50 per cent of what the manufacturers guaranteed. So, road development should be seriously considered. standard of our

[Shri Sanat Kumar Raha]

economic growth. So, priority should be given to road development. Necessary finances should be allocated for this purpose. The allocations in the Plans should also be increased year to year. Sir, I find that there was ten per cent allocation in the First Plan. The allocation has come down to 2.7 per cent in the Fourth Plan. Sir, though the money is greater in volume than the previous allocation, still I think the percentage should be increased for the development of roads. Sir, our agricultural activity, industrial activity, cultural activity, and our national integration depends on the road development. So, Sir, I shall not take much time of the House because there is already another Bill before the House.

With these words, Sir, I support wholeheartedly this Bill. And I would also say that our hon. Minister is serious enough and is taking pains to develop the roads. I would urge upon him that during his tenure in the Ministry, he should create a co-ordinating machinery so that this havoc in the co-ordination is removed. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI LOKA-MISRA) : Shri Ranbir Please do not take more than seven min-

श्री रणवीर सिंह (हरियाणा) : उपसभाध्यक्ष जी, आपका हुक्म तो सिर मार्थ है, लेकिन यह प्रस्ताव और नीति देश के लिए बहुत जरूरी हैं। इसके ऊपर बहरा होना बहुत ज्यादा जरूरी हैं और वह इसीलए भी कि जैसा अभी राहा साह्य ने कुछ आंकड़े पेश किये देश के अन्दर एक जमाना वदलता जाता है। 1950 के लगभग चाहे। सवारियों का सम्बन्ध था. चाहे सामान ढोने का सम्बन्ध था रेल का जीरया सबसे बड़ा जीरया था। जीरया तो सबसे बड़ा आज भी हैं, लीकन जो मात्रा चाहे सवारियों की है, चाहे सामान की ह" वह सड़क से जो परिवहन या गाडियां चलती है और उनकी गाड़ियों को भी ठहराने के लिये

अन्दर जब प्लानिंग शुरू हुई तो कोई साढ़े आठ सों करोड़ के करीब रुपया लगा हुआ था और आज 5 हजार करोड़ से ज्यादा रुपया रील के महकमे पर, रेल के सामान बढ़ाने पर, रेल के डिब्बों पर और उसके स्टाक पर खर्च हुआ । उनकी असेट्स आज 5 हजार करोड़ से ऊपर की हैं। इसी तरह सं आज जिस असित सं सड़क का आना जाना, सवारियों का और सामान का बढ़ता जा रहा ह", उसके लिए बहुत जरूरी ह" कि ज्यावं रुपया दिया जाए।

में मानता हुं कि यह जो केन्द्रीय रोड फंड हैं इससे काम नहीं चल सकता । आखिर योजना के मायने क्या हैं ? अगर हम रिजर्व बें क से ही योजना चलाना चाहते हैं तो योजना उसी तरह से चलनी चाहिये जिस तरह से आज चल रही हैं। असल में योजना मायनं यं हें कि जो काम करने वाले लोग हैं उनको नौकरी दें काम दें जिससे वे देश के लियं जरूरत की चीजों पेंदा कर सकें।

आप जानते ह" सहक कितने महत्व की चीज हैं। जो किसान अपने खेतों में अपनी मेहनत सं चीजों पेंदा करता हैं अगर उनके गांव या खेत तक सङ्क नहीं होती तो उसकी फी-क्विन्टल एक रुपया या दो रुपया का घाटा होता है अगर सड़क हो तो उसको ज्यादा मिल सकता है'। सडक न होने से उसको इससे ज्यादा भी घाटा हो सकता है और सड़क होने से इससे ज्यादा फायदा भी हां सकता हैं। दंश की तरक्की कं लिये. देश के अंदर रोजगार बढ़ाने के लिये और कामकाज को अच्छी ढंग से चलाने के लिये यह जरूरी हैं कि सड़कों का जाल बिछाया जाए और सड़कों का जात बिछाने के साथ-साथ, जैसा मंत्री महोदय ने अपने प्रस्ताव में थोडी तबदीली लाकर बात कही हैं वह बहुत जरुरी हैं और अच्छी हैं। हमने अपने देश के अंदर हजारों लोगों को परिमट दे रखे हैं। जब वे चालक हजारों मील चलोंगे तो उनको आराम की जरूरत पड़ती हैं और जो ढोते हैं वह ज्यादा बढ़ती जाती हैं। स्थान की जरूरत पड़ती हैं। इसी तरह से जो रोज के जार जब देश आजाद हुआ था 1950 के सवारियां होती हैं उनके लिये भी दोपहर में,

गरिमयों में, गरिश में, ठंड में खडे होने के। हैं कि यह जो योजना है यह कागज के ऊपर लिये स्थान की जरुरत पड़ती हैं। यह बात सही कि जो बात उन्होंने कही है उसकी पूर्ती इस फंड से नहीं हो सकती हैं उसके लिये हमें अलग से इंतजाम करना है।

हमों सड़कों के लिये चाहिये क्या ? सड़कों के लिए रोडी ही काफी नहीं हैं इसके लिए रोलर की भी जरूरत होती हैं और वह हमार देश में बनता है' (Interruption) ओम जी को टाइम का फिक हैं और हमको फिक हैं सड़कों का। किसान मेहनत करके पेंदाबार करता है लेकिन सडकें न होने के कारण उसकी पूरी मेहनत नहीं मिलती हैं। तार भी बनते हैं लोहें के कारखानों में लीकन अगर सड़कें नहीं होंगी तो वं भी ऐसं ही पड़े रहींगे। दूसरी तरफ इंजीनियर्स हैं वे भागे-फिरते हैं अमेरिका और दसरी जगहों पर । हम इंजीनियर्स पेंदा करते हैं लीकन उनको काम नहीं देते हैं इसलिये उनको भागना पहता हैं। जिस प्रकार इंजी-नियर्स के लिये काम की जरूरत हैं उसी प्रकार खेतों तक, गांवों तक सड़कें बनाने की भी जरूरत हैं। यह में मानता हूं कि इस योजना के अंदर इसके लिये जो पैसा मिला है वह बहुत थोडा है' लेकिन मेरा यह निवेदन हैं' कि जिस प्रकार खेतों के लिये पेंसे की पावन्दी नहीं हैं उसी प्रकार सड़कों के लिये भी पेंसे की पाबन्दी नहीं होनी चाहिये। जितनी ज्यादा से ज्यादा सडकें बना सकें. हमें बनानी चाहिये। जितने हमार' पास तार है". जितने हमार' पास रोलर है" जितने हमारे पास इंजीनियर्स हैं सब काम मी लगे रहें, यह मैं आपसे कहना चाहता हूं।

रिजर्व बें क छोटे-छोटे कागज छापता हैं। तनख्वाहदारों को फिक इस बात की रहती हैं कि अगर वहां कागज कम छपेंगे तो उनकी सनख्वाह कम हो जाएगी। इस देश की जो योजना है उसमें जो आपित्तयां उठाई गई हैं वह इस बात की नहीं हैं कि देश अंदर पेंदावार किस तरह से बढ़े बल्कि इस बात की हैं" कि योजना कमीशन के जो मेंस्बर हैं". सेंकोटरी हें["] या बड़ी बड़े अफसर हें" उनको

ह" और वह कागज, जिससे नोट बनता है वह इसी देश में बनता हैं। बनाने वाले हमारे ही आदमी हें । अगर कागज के ऊपर ही योजना हैं तो योजना कमीशन तोड़ने लायक हैं। इसको तोड दोना चाहिये। में यह नहीं कहता कि योजना नहीं होनी चाहिये। योजना ऐसी होनी चाहिये जिसमें इस बात का प्रबन्ध हो कि कारखानों में जितने भी रोलर बनों वे सब काम में आएं, जितने तार बनें उन सब को काम में लाया आए और जो पत्थर हैं उनकी कुट-कुट कर, रोडी बना-बना कर काम में लाए जाए. संडकें बनाने के साथ ही मोंरा यह भी निवेदन हैं कि इस काम के लिये पेंसे की पाबन्दी नहीं होनी चाहिये।

जो किसान मेहरत करता है, जो मजदूरी करता है उसको उसके हिसाब सं पंसा न मिले, यह अच्छी बात नहीं हैं।

अंत मीं, में इस प्रस्ताव का समर्थन करता ह्यं और मंत्री जी से प्रार्थना करता ह्यं, साथ ही औम महता जी से भी कि इसके लिये कम से कम एक दिन का समय निकालों। इस सदन में और दूसरे सदन में एक दिन के लिये इस बात पर बहस होनी चाहिए कि सडकों के लिये कितना पेंसा दिया जाए । और वार मीं जो हमारे देश मीं टेक्सेशन का ढांचा है⁴ उस सब का नक्शा प्लांनिंग कमीशन के सामने और देश के सामने रखने के लिए यह जरूरी हैं कि इस बारें में पूरे ताँर पर विचार किया जाये। इसितिए हम पूरे दिन की बहस की मांग करते हैं" ।

DR. G. S. DHILLON: Mr. Vice-Chairman, Sir, I thank the hon. Members for the suggestions they have been kind enough to make. Perhaps, it seems, there is some misunderstanding. This Resolution only pertains to one specific fund, the Central Road Fund and this is not a general Budget. The general Budget will be discussed at the time of the debate. This Resolution is brought just to modify the तनख्वाह कितनी मिले । इसलिये मेरा कहना objectives of the Central Road Fund which

[Dr. G. S. Dhillon]

is coming to us since 1929-30 and which was modified from time to time in 1934, 1949 and later on.

The points raised in this debate are mostly concerning the general Budget. The Central Road Fund does not provide anything for the national highways. In 1929, the Central Government had ten per cent; rest of that went to the States. In 1934; it was fifteen per cent for the Central Government and later on, in 1949, it was raised to twenty per cent and the rest of that went to the States. It is a non-lapsing fund which goes on accumulating. The total amount of this fund at present is about Rs. 8 crores and this is distributed amongst the States based on the consumption of spirit and petrol, which we verify from the Ministry of Chemicals and Petroleum and Companies and the companies.

There was some discussion going on that it should be merged into the general fund. This is a fund in which the States have claims of their own. Without going through much of the procedural wrangles like consultation with the Planning Commission etc. We have come round to certain modification, like research and training, improvement of backward areas and all the objectives that we have expressed.

I must tell Gunanandji, if he is here, that though this road Nansi which he mentioned, on the national highway No. 31, is outside the scope of this Resolution, it is already under consideration for some diversion. So far as its working is concerned, it is already working. The diversion is just to save it from erosion from the Ganga waters.

About the useful suggestions given by my very dear old colleague, Shri Ranbir Singh, I assure him that we are very keen to do as much work in this field as possible and we are trying to get as much money as possible.

Mr. Raha has so keenly repeated his old demand about co-ordination, this time co-ordination not only between the Central planning and State planning but also—he has added to his earlier suggestion-co-ordination between various wings of transport, railway and road transport. That is a very welcome suggestion.

Mr. Vice-Chairman, Sir, you will see that for the first time when it was discussed and that debate was very fresh in my mind, this Resolution was coming and at that time when I came, it was almost ready. So, I have deleted the words "Dacoit" and "Naxalite" because a dacoit is not a dacoit always a Naxalite is not a Naxalite always. There is ample scope for reform. They can be very useful members of the society at any stage.

This was a mistake on our part. But I have retained the word 'anti-social'. I may become anti-social sometimes. Who knows? Perhaps, Mr. Kalyan Roy may not add me also along with him. But as I see, he is not anti-social at present.

Then, Sir, after discussions and consultations which I had in the Lok Sabha, I have added the words 'agricultural marketing areas links'. Though a very humble beginning, I have introduced it for the first time. I have also added the words 'part contribution to programme for setting up drivers', conductors' and cleaners' roadside resting places and passengers wayside facilities on State roads etc.'. This is just a small beginning.

I also mentioned in the other House that I had tried to select one road which should serve as a model for others so far as amenities for the operators and workers are concerned. At present, without much discussion with the people concerned who have a grip over this, I think we may not be able to proceed. But I think the road from Delhi to Agra, which is most frequently travelled by our tourists and other visitors could be taken up as a model route to build these wayside facilities and workers' resting houses. Then,

I want to show it to the transport departments of other States how they could develop them in their own States.

Another point which had been mentioned here, though it is not connected with this Resolution and to which Mr. Raha referred, is about the constraints and obstructions in the transport. In the last Chief Ministers' Conference, I had been able to convince some of them that must do away with the octroi, which is a big obstruction for inter-State movement of transport. So, we have set up a committee of six Chief Ministers to go Some are in favour and some into it. are against it. But let us hope we are able to come round to some solution that these unnecessary constraints are removed. This would make quicker transport possible.

If I have left out other points, it is because they are not relevant here. They are relevant to the general debate, which will follow, on the demands for grants in respect of transport. I will keep them reserved for my reply at that time because they are relevant to that part of the Budget.

THE VICE-CHAIRMAN (SHRI LOK-ANATH MISRA): We shall now take up the Government amendment. The question is:

"That in para 6(d) of the Resolution:

- (i) in line 5, delete the words 'like dacoits, Naxalities';
- (ii) in line 5, **between** the words 'anti-social' and 'elements', add the words 'and criminal';
- (iii) in line 6, between the words 'tourism' and 'etc.' add the words 'agricultural marketing areas links';
- (iv) in line 6, after 'tourism etc'. add 'part contribution to programme for setting up drivers', conductors' and cleaners' roadside resting places and passengers wayside facilities on State roads etc.'

The motion was adopted.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Now, I will put the Resolution, as amended, to vote. The question is:

"In supersession of the Resolution on Road Development adopted by the Constituent Assembly of India (Legislative) on the 19th November, 1947, and as subsequently amended by that Assembly on the 8th December, 1949 and by the Parliament on the 14th April, 1950, this House hereby resolves that—

- 1. There shall continue to be set apart an amount not less than 3.5 paise per litre out of the duty of customs and of excise levied on motor spirit and the proceeds thereof shall be applied for the purposes of road development.
- 2. (1) The proceeds of such an amount so set apart in any financial year, reduced by duty attributable to taxed motor spirit used in aviation during the same period, shall be credited as a block grant to a separate Road Fund to be maintained in the Public Account of India.
- (2) For the purpose of this Resolution taxed motor spirit shall mean motor spirit upon which the duty of customs or excise shall have been paid and in respect of which no rebate of such duty have been given.
- 3. (1) The Road Fund shall be allocated as follows:
 - (a) a portion equal to twenty per cent shall be retained by the Central Government as a Central Reserve, this percentage being applicable with effect from the allocation due for the financial year 1948-49.
 - (b) out of the remainder there shall be allocated by the Central Government a portion for expenditure in each State and Union Territory specified in the First Schedule to the Constitution as near as may be in the ratio

The me

[Shri Lokanath Misra]

in which the consumption of taxed motor spirit other than motor spirit used in aviation, in each area for which an allocation is to be made shall bear to the total consumption in the territory of India of taxed motor spirit, other than motor spirit used in aviation during the financial year concerned.

- (2) The portions allocated for expenditure in the various States and Union Territories shall be retained by the Central Government until they are actually required for expenditure in the manner hereinafter specified.
- (3) If in the opinion of the Central Government, the Government/Administration of any State/Union Territory has at any time—
 - (a) failed to take such steps as the Central Government may recommend for the regulation and control of motor vehicles within the State or Union Territory; or
 - (b) delayed without reasonable cause the application of any portion of the Road Fund allocated or re-allocated, as the case may be, for expenditure within the State or Union Territory.

The Central Government may resume the whole or part of any sums which it may at that time hold for expenditure in that State or Union Territory.

(4) All sums resumed by the Central Government from the account of any State Government/Union Territory Administration as aforesaid shall be reallocated between the credit accounts of State Government/Union Territory Administration and the reserve with the Central Government in the ratio of the main allocation for the financial year preceding the year in which the re-allocation is made.

Provided that the sums so calculated as the share of the State/Union Territory from whose account the resumption has been made shall be credited to the reserve with the Central Government.

- (5) Special additions to the Road Fund for financing particular projects may be accepted from source other than mentioned in para 2(1) which shall be kept in a special Reserve Fund and utilised for such projects.
- 4. The balance to the credit of the Road Fund or of any allocation thereof shall not lapse at the end of the financial year.
- 5. No expenditure shall be incurred from any portion of the Road Fund save as hereinafter provided.
- 6. The Central Reserve with the Central Government shall be applied first to defraying the cost of the administering the Road Fund and thereafter the balance of Central Reserve and Central Road Fund (Allocation) shall be utilised for financing such of the schemes connected with roads as the Central Government may approve and the sums allocated for expenditure in the States/Union Territories from these sources may, subject to the previous approval of the Government of India to each proposal made, be expended upon any of the following objects, namely:
 - (a) Road Research and Intelligence Schemes;
 - (b) Traffic Studies and Economic Surveys;
 - (c) Training arrangements for young Engineers;
 - (d) Schemes of all-India importance such as those leading to the removal of regional imbalance such as helping in the development of tribal areas, backward regions, promoting inter-State communication facilities, helping in combating anti-social and criminal elements etc., promotion of tourism. agricultural marketing areas links etc., part contribution to programme for setting up drivers', conductors' and cleaners' roadside resting places and passengers wayside facilities on State

roads etc., road/bridge works required for National Projects like Atomic Power Stations, Industrial Undertakings etc. likely to be lost sight of by the road authorities concerned in the midst of other activities.

Provided that the amounts in the Special Reserve shall be applied only to the purposes for which they are earmarked.

7. No expenditure shall be approved by the Government of India to be incurred from the Central Road Fund without the prior approval of the Union Minister of Shipping and Transport."

The motion was adopted.

THE WORKMEN'S COMPENSATION (AMENDMENT) BILL, 1976.

THE MINISTER OF LABOUR (SHRIK. V. RAGHUNATHA REDDY): Sir, I beg to move:

"That the Bill further to amend the Workmen's Compensation Act, 1923, be taken into consideration."

Sir, the purpose of the Bill is very limited and the subject-matter falls within a very narrow compass. Notwithstanding that, I will not be unjustified if I state that this small piece of legislation signifies a landmark in the history of labour legislation and also in the history of the workmen's compensation legislation. The hon. Members are aware that the Workmen's Compensation Act, 1923, is itself a social security legislation to be placed on statute book. The Act provides for payment of compensation to workmen and their families in case of industrial accidents and of certain occupational diseases resulting in death or disablement. It underlines the sound principle that if a worker reinjury ceives arising out of and in course of employment, he or his dependants should be paid due compensation by the employer. There is quite

not want to refer to it. It fulfills the need to protect the worker from dangerous machinery and to compensate his loss or injury and to provide for his family. The Act at present applies to certain categories of railway employees and persons drawing monthly wages not exceeding Rs. 500 per month and employed in certain employments of hazardous nature as specified in Schedule II to the Act. Schedule II includes persons employed in factories, mines, plantations, mechanically-propelled vehicles, construction works, etc. The State Governments are empowered to make addition to Schedule II as and when necessary.

With the introduction of the Employees' State Insurance Scheme, the liability for payment of compensation for industrial accidents and occupational diseases is being gradually transferred from the employers to the Employees' State Insurance Corporation. However, it will take some time to extend the ESI Act, 1948 to all areas and to cover all establishments thereunder. As such, the Workmen's Compensation Act, 1923 continues to be in operation and it is necessary to effect changes in it.

The Act was last amended in 1962. Since then, a number of proposals for amendment of the Act arising from recommendations of the National Commission on Labour, the Labour Laws Review Committee set up by the Government of Gujarat and the Law Commission of India are under consideration. These proposals will require a comprehensive amendment of the Bill. Meanwhile, I am placing before you, for enactment, a few proposals of an urgent nature.

statute book. The Act provides for payment of compensation to workmen and their families in case of industrial accidents and of certain occupational diseases resulting in death or disablement. It underlines the sound principle that if a worker receives injury arising out of and in the course of employment, he or his dependants should be paid due compensation by the employer. There is quite a lot of case law on this subject and I do